. **NATIONAL COMPANY LAW TRIBUNAL**
CHANDIGARH BENCH, CHANDIGARH

CP (IB) No.133/Chd/CHD/2017

Jamidar Trading Company ... Petitioner
Vs.
Best Foods Ltd. …Respondent/Corporate Debtor

Present: Mr.Deepankur Sharma, Advocate for the Petitioner.
None for the respondent

Learned counsel for petitioner, inter alia, contends that this petition was filed after service of demand notice sent in accordance with Section 8 of the I&B Code, 2016 in Form No.3. Learned counsel further submits that the respondent also filed reply dated 04.11.2017 to the demand notice as at Annexure A-13. Learned counsel has also handed over original envelope containing the copy of the petition as well as entire paper book which was dispatched on filing this petition with the report of the postal department that 'the addressee has left'. The same be taken on record.

Notice of this petition to respondent-corporate debtor for 22.12.2017 to show cause as to why this petition be not admitted. Notice be collected from the Registry and be sent to the corporate debtor by speed post along with copy of petition and the entire paper book as well as at the e-mail address of the corporate debtor available on the master data and file affidavit of service along with postal receipt, tracking report as well as copy of e-mail in proof of the dispatch at the e-mail address at least one day before the date fixed.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

December 07, 2017
subbu